

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 295 OF 2018 &
IA NO. 760 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of :

Uttarakhand Power Corpn. Ltd.	Vs.	Appellant(s)
M/s Uttar Bharat Hydro Power Ltd & Anr.		Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Pulkit Agrwal for R-1

Mr. Buddy A. Ranganadhan for R-2

ORDER

Admit.

Issue notice to the Respondents returnable on 20.12.2018.

The learned counsel appearing for the Respondent Nos.1 & 2 pray for another six weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 & 2 are permitted to file reply in the instant Appeal on or before 22.11.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 17.12.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on 20.12.2018 as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
bn/pr

(Justice N.K. Patil)
Judicial Member